

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION No-2518
TO BE ANSWERED ON 17.12.2024**

DATA SHARING UNDER THE HEALTH DATA MANAGEMENT POLICY

2518 SHRI MANOJ KUMAR JHA:

Will the Minister of **HEALTH and FAMILY WELFARE** be pleased to state:

- (a) whether patient health data is shared with insurance and/or pharmaceutical companies under the Health Data Management Policy, if so, the extent and nature of such data sharing;
- (b) whether the Ministry has established clear limitations on the use of such data by insurance and pharmaceutical companies; and
- (c) the steps taken by the Ministry to ensure adherence to these limitations by pharmaceutical companies?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (c) Health Data Management Policy (HDM Policy) was released on 14th Dec 2020 by the Ministry of Health and Family Welfare, government of India. It is a guidance document which sets out the minimum standards for privacy and data protection that should be followed by all the participants/stakeholders of the Ayushman Bharat Digital Mission (ABDM) ecosystem. Health data management policy specifies that no data shall be shared with any other entity including insurance and pharmaceutical companies without consent of the individual.

A purpose-based limitation on sharing of data has been imposed on the health information users (HIUs). Also, the entity to which data is shared (health information user) would not further disclose the data without obtaining the consent of the data principal (the individual). The data shared would also not be stored beyond the period necessary for the purpose specified while obtaining the prior consent of the individual. In addition, principle of data minimisation will also have to be adhered to by the entity which has received the shared data.
